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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI.

REGN. NO. O.A. 365/1987.

Date of decision: 24.3.1993

Shri Gopal Dutt & Ors. ..Applicants.

Versus

Lt. Governor of Delhi & Ors. ..Respondents.

CORAM:

**THE HON'BLE MR. JUSTICE S.K.DHAON, VICE CHAIRMAN.
THE HON'BLE MR. I.K. RASGOTRA, MEMBER(A).**

For the Applicants.

Shri M.S. Ganesh with
Shri C.P. Saxena, Counsel.

For the Respondents.

Mrs Avnish Ahlawat,
Counsel.

JUDGEMENT (ORAL)

(By Hon'ble Mr. I.K. Rasgotra, Member(A))

Heard the learned counsel of both parties.

The learned counsel for the applicants Shri M.S. Ganesh submitted that the petitioners principally with Shri C.P. Saxena in O.A.No.365/1987 have challenged the integrated seniority list of Grade-III issued on 09.1.1987 and of Grade-IV issued on 27.06.1986 as on 14.12.1980 of Delhi Administration Subordinate Service ('DASS' for short) and consequent promotions made on the basis of these seniority lists. The learned counsel for the respondents at the threshold drew our attention to the orders of the Delhi Administration briefly referred hereunder:

(a) Order No.7(1)/90-JSC dated 30.05.1990 issued by the Chief Secretary, Delhi Administration who is the cadre controlling authority enclosing the seniority list of Grade-IV officials of DASS as on 4.12.1980. The said order in the ultimate paragraph states that "the list supersedes the integrated seniority list of Grade-IV circulated by Delhi Administration letter No.F-14/16/86-JSC dated 27.06.1986".

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(b) Order No. F.5/5/89-JSC dated 7.12.1989 issued by the cadre controlling authority enclosing fresh seniority list of Grade-III officials of DASS as on 04.12.1980. This seniority list supersedes the earlier integrated seniority list of Grade-III circulated by Delhi Administration letter No.F-5(2)/87-JSC dated 09.01.1987.

2. In view of the above facts of the case, the integrated seniority list issued on 09.01.1987 in respect of Grade-III officials and integrated seniority list issued on 27.06.1986 of Grade-IV officials of DASS no longer subsist and cannot be the cause of grievance for the petitioners any longer. The Original Application has become infructuous and is accordingly dismissed as the cause for grievance no longer survives.

3. There will be no order as to costs.

Rasgotra
(I.K. RASGOTRA)
MEMBER(A)

Dhaon
(S.K. DHAON)
VICE CHAIRMAN(J)

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